

(d) The unallotted flats/shops will be electrification works are complete for which the matter is being pursued with DESU.

STATEMENT-I**DETAILS OF FLATS WHICH COULD NOT BE ALLOTTED DUE TO NON-AVAILABILITY OF EXTERNAL ELECTRIFICATION WORK.**

S.No.	Scheme	No. of flats	Date since when unallotted
1	2	3	4
1.	Construction of 96 MIG, A2 Lawarance Pd.	96	21-2-90
2.	Construction of 192 Janta, Y(P) Pitampura	192	21-2-90
3.	Construction of 440 LIG, DUs in Sec. 16 Rohini.	440	1-12-87
4.	Construction of 613 Janta, DUs at Dilshad Garden.	603	9-7-86
5.	Construction of 960 LIG, DUs at Pkt. Dilshad Garden	884	28-4-84
6.	Construction of 88 MIG/88 LIG, at Mayur Vihar Pkt. IV.	72	1-2-91
7.	Construction of 136 Janta, DUs at Dakshinpuri	96	1-9-86
8.	Construction of 128 LIG at Pulpehladpur	128	1-12-89
9.	Construction of 608 Janta at Pulpehladpur.	632	1-12-89
	Total	3143 flats	

STATEMENT-II**DETAILS OF SHOPS WHICH COULD NOT BE ALLOTTED/AUCTIONED**

Sl. No	Scheme	No. of shops	Date since when unallotted
1	2	3	4
1.	Community Shopping Centre at Janta Houses for Harijans & Land-less Persons of Peera Garhi.	20	2/90
2.	Community Shopping Centre at Paschimpuri Block-A-4, near CIE Employees CHBS.	33	5/90
3.	Community Shopping Centre at Adarsh Bhawan Punjabi Bagh Exten. I & II.	16	2/90
4.	Community Shopping Centre at Paschimpuri Pocket-BG-6, Block B near 1090 Janta Houses.	27	9/89
5.	Community Shopping Centre at Sunder Vihar	22	1/90
6.	Community Shopping Centre at A-2 Paschimpuri	12	2/90
7.	Community Shopping Centre at Shalimar Bagh, Block B (s).	42	9/90
8.	Facility Centre at Mayapuri.	16	8/88
	Total	188	

ALLOTMENT OF LAND TO GROUP HOUSING SOCIETIES

108. SHRI MADAN LAL KHURANA : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) the number of group housing societies in Delhi which have applied to DDA

for allotment of land and the number thereof of allotted land;

(b) whether DDA has increased the price of land; if so, the details thereof;

(c) whether complaints of irregularities in distribution of land to the group housing societies have been received; and

(d) if so, the nature of the complaints and the steps being taken by Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) A total of 518 cooperative group housing societies registered prior to 1983 have so far been allotted land by the DDA. Out of 424 cooperative group housing societies who were sent offer letters, 390 societies had applied between October 1990 and January, 1991 for allotment of land in Dwarka/Narela. Land was allocated in Dwarka phase I to 260 societies, however this allotment has since been set aside by the Delhi High Court on 10-5-91.

(b) The pre-determined rates of land for allotment to cooperative group housing societies have not been increased during the current financial year.

(c) No such complaints have been received by DDA.

(d) Question does not arise.

[English]

ROLE OF VOLUNTARY ORGANISATION IN EDUCATION

109. SHRI PAWAN KUMAR BANSAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) what role do the Government visualise for voluntary agencies in promoting the cause of education; and

(b) what incentives do the Government propose to provide to schools run by such agencies ?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH) : (a) National Policy on Education (NPE), 1986 envisages encouragement of and provision for financial assistance to non-government and voluntary effort in education subject to proper management.

(b) Subsequent to NPE, schemes were launched to introduce vocational education, to improve science education, and to impart environment orientation in private schools.

AUTONOMY TO SCHOOLS

110. SHRI PAWAN KUMAR BANSAL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether a decision has been taken to grant autonomy to some schools in the country;

(b) if so, the details thereof; and

(c) the particulars of the schools granted autonomy so far ?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH) : (a) Yes, Sir.

(b) In pursuance of the directive given in para 10.1(b) of the National Policy on Education, 1986 for decentralisation and creation of a spirit of autonomy in educational institutions, the Central Board of Secondary Education (CBSE) had decided to grant autonomy to selected schools affiliated to the Board, to enable them to take initiative in the matter of curriculum design and evaluation of student performance.

(c) On a Writ Petition filed by a school teacher, the High Court of Delhi has stayed operation of the decision of the CBSE and, therefore, no school has so far been granted autonomy.

CRITERIA FOR NOMINATIONS OF MEMBERS OF GOVERNING BODY OF C.B.S.E.

111. SHRI PAWAN KUMAR BANSAL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the criteria for nominating members of the governing body of the C.B.S.E.;

(b) whether the representatives of privately run schools are associated with governing body;

(c) details of the present governing body of the C.B.S.E.;

(d) whether there is any representative of this body from the Union Territory of Chandigarh; and

(e) if so, the details thereof ?